

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 115  
CP No. 13/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013**

**In the matter of:**

**Anju Devi Jajoo & Anr.**

**...Petitioners**

**Versus**

**M/s Fine Marble & Minerals Pvt. Ltd. & Ors.**

**... Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Vedant Agarwal, Adv.  
Akshay Bhardwaj, Adv.  
For the Respondent : Akshita Koolwal, Adv.

**ORDER**

Heard Mr. Vedant Agarwal, Adv. appearing on behalf of the Petitioner.  
Ms. Akshita Koolwal, Adv. appearing on behalf of the Respondent. Learned  
counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be  
filed within 2 weeks with an advance copy to the opposite counsel. Interim order  
shall remain continue till the next date of hearing. List the matter on 05.06.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 16, 2024